

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE AND INDUSTRY

DEPARTMENT OF COMMERCE

NOTIFICATION NO. 4(RE-2000) 1997-2002

NEW DELHI: 31st March, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the Notification No. 41(RE-99)/97-02 dated 23.12.99, namely,-

2. After amendment the following will read as under:

EXIM CODE	Item Description	Policy	Conditions relating to policy	Import under SIL/ Public Notice
520100 00	Cotton, not carded or combed	Free	For imports of cotton to be made up to 31-3-2001, all import contracts shall	

			compulsorily be registered with 'Textile Commissioner', Mumbai, prior to import.	
520300 00	Cotton, carded or combed	Free	For imports of cotton to be made up to 31-3-2001, all import contracts shall compulsorily be registered with 'Textile Commissioner', Mumbai, prior to import.	

This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and ex-officio

Additional Secretary to the Government of India

Copy to all concerned:

(O.P.Hisaria)

Dy.. Director General of Foreign Trade

(File No. 01/89/214/00005/AM-99)

